

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

ORIGINAL APPLICATION NO: 369/2003.

this, the 5th day of August, 2003.

HON. MR. A.K. MISRA MEMBER(A)

HON. MR. A.K. BHATNAGAR MEMBER(J)

Iftikhar Ahmad Khan, aged about 45 years, son of Shri Shamiullah Khan, resident of Type-II-186, Telecom Colony, Sector K, Aliganj, Lucknow.

....Applicant.

BY ADVOCATE SHRI D.R.MISRA.

VERSUS

1. Union of India through Secretary (Telecommunication Department) Government of India, Central Secretariat New Delhi.
2. Chief General Manager (Telecom) Uttar Pradesh Circle (East), Lucknow.
3. General Manager (Recruitment), Office of CGMT, Uttar Pradesh Circle (East), Lucknow.
4. Asst. Director (Recruitment), Office of GMT, Uttar Pradesh Circle (East), Lucknow.

....Respondents.

BY ADVOCATE SHRI G.S.SIKARWAR.

ORDER(ORAL)

BY A.K. MISRA MEMBER(A)

The relief claimed in this O.A. is for issue of directions to respondents to revalue and retotal the marks obtained by the applicant in the IInd Paper of the Departmental Competitive Examination under 15% quota for promotion to JTOs.

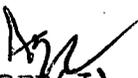
2. The learned counsel for the parties have been heard. During the course of hearing, our attention was invited on behalf of the applicant to the provisions for retotalling and verification of marks contained in the Posts and Telecommunication Manual Volume-4, Appendix 37 Section 14. A copy of the said rule has been annexed as Annexure No. 6 to the O.A. which provides that in case an application is made within 6 months from the date of declaration of the result, the retotalling and verification of marks shall be made on payment of the requisite fees. The applicant submits that for promotion to the post of JTO a minimum of 40% marks have to be obtained in each paper whereas, the applicant had obtained only 37% marks in the IInd Paper of the Departmental Competitive Examination against 15% quota for promotion to the post of JTOs. The applicant has paid the requisite fees of Rs. 100/- prescribed for retotalling and verification of marks and has also made an application within the prescribed period of 6 months from the date of declaration of the result.

3. After hearing counsel for the parties, we dispose of this O.A. with a direction that the applicant's Answer Book relating to IInd Paper shall be retotalled after verification



and in case, any mistake in retotalling is found or in case, any question answered by the applicant has been omitted from marking, the necessary correction/change shall be made in the aggregate marks obtained by the applicant in the IInd Paper. These directions shall be carried out within a period of six weeks from the date of receipt of this order.

4. The O.A. is disposed of as above without any order as to costs.


MEMBER (J)


MEMBER (A)

LUCKNOW: DATED: 5.8.2003.

V.

